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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 161/94.

Dt. of Decision : 7.11.94.

Y. Kameshwaramma

.. Applicant.

vs

1. The General Manager,  
SC Rly, Secunderabad.
2. The Divl. Railway Manager,  
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. V.V. Siva Rao (NOT PRESENT)

Counsel for the Respondents : Mr. G.S. Sanghi, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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25/11/94

.. 2 ..

O.A.No.161/94

Date of Order: 7.11.1994

X As per Hon'ble Shri A.B. Gorthi, Member (Admn.) X

— — —

None for the applicant. <sup>b</sup> None appeared for the applicant even on the previous occasion i.e. on 4.11.94 this case was listed for dismissal today. Even today there is none for the applicant.

Heard Mr.G.S.Sanghi, learned standing counsel for the respondents.

O.A. is dismissed for default without any order as to costs.

*gorthi*  
(A.B.GORTHI)  
Member (Admn.)

Dated: 7th November, 1994

Dy. Registrar (Jud)

(Dictated in Open Court)

10/11/94

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Copy to:-

1. The General Manager, South Central Railway, Secunderabad
2. The Divisional Railway Manager, South Central Railway, Vijayawada.
3. One copy to Sri. V.V.Siva Rao, advocate, BANO. 13-1-123 A/9-Ambedkar Nagar, Kulsumpura post, Hyd-267.
4. One copy to Sri. G.S.Sanghi, SC for Railways, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

*gorthi*  
M. Tolay.